

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

CP No.341 of 2015  
In  
OA No.781 of 2013

New Delhi, this the 11<sup>th</sup> Day of September, 2015

**HON'BLE SHRI A.K. BHARDWAJ, MEMBER (J)**  
**HON'BLE SHRI SHEKHAR AGARWAL, MEMBER (A)**

Dr. (Mrs.) Nirmal Singh  
W/o Dr. U.B. Singh,  
Aged about 63 years,  
R/o B-19, Sector-26,  
Noida-201301.

....Petitioner  
(By Advocate : Shri Abhaya K. Behera)

versus

Shri Anil Kumar Agarwal  
Director General  
ESI Corporation,  
Panchdeep Bhawan,  
CIG Road, New Delhi-110002.

....Respondent  
(By Advocate: Shri Yakesh Anand with Shri Murari Kumar)

**ORDER (ORAL)**

**SHRI A.K. BHARDWAJ, MEMBER (J) :**

Learned counsel for the respondent submitted that the petitioner has already been paid the benefits of the leave encashment of 60 days as directed by this Tribunal. This stand of the respondent is not disputed by Shri A.K. Behera, learned counsel for the petitioner. In the wake, the CP is disposed of. Notice issued to the respondent is discharged.

**(SHEKHAR AGARWAL)**  
**MEMBER (A)**

**(A.K. BHARDWAJ)**  
**MEMBER (J)**

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